

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2749
ANSWERED ON 27TH DECEMBER, 2018

ACCIDENTS DUE TO BROKEN ROADS AND STRAY ANIMALS

2749. SHRI NAGENDRA PRATAP SINGH PATEL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether as per the news item published in 'Navbharat Times' dated 4.12.2018, 2600 persons have lost their lives due to broken roads and stray animals in Uttar Pradesh;
- (b) if so, the steps being taken by the Government to check roaming of stray animals on the roads;
- (c) the steps being taken by the Government to check the accidents of two wheeler vehicles taking place very often due to excreta of increasing number of stray animals on roads;
- (d) the details of assistance being provided by the Government to the injured and the dependents of those who died in accidents; and
- (e) whether the Government provides financial assistance and employment to them, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) to (c) Ministry is primarily responsible for the development and maintenance of National Highways in the country. As per 'Road Accidents in India 2017' Publication by Transport Research Wing of Ministry of Road Transport and Highways, 2608 persons were killed on road network in the State of Uttar Pradesh in the year 2017, due to collision with animals, accident due to pot holes and ongoing road works/under construction works. To address road safety concerns, Ministry has issued guidelines to carry out Road safety Audit for all the new road projects having length of 5 km or more at the stage of Detailed Project Report (DPR) / Engineering Design. Adequate mitigation measures including construction of Foot Over Bridges

(FOBs), underpasses /overpasses /cattle underpasses, Road signages, Road Marking, delineators, crash barrier etc. are made as an integral part of the highways development projects depending upon the site requirement, land availability etc.

- (d) & (e) In cases of hit and run accident where the identity of motor vehicle can not be ascertained a compensation of Twenty five thousand rupees in respect of death and Twelve thousand and five hundred rupees in cases of grievous hurt is provided from the Solatium Fund under section 161 of the Motor vehicle Act 1988.
